

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1245
ANSWERED ON 10.03.2025

VIOLENCES AGAINST MINORITIES

1245. SHRI P. WILSON:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) details of total number of violences against minorities reported since 2014, State-wise and year-wise, whether any steps taken to protect the minorities against the violence perpetuated by other communities and the details thereof;
- (b) whether Government has considered giving constitutional status to National Commission for Minorities (NCM) to protect the rights of minorities effectively as recommended by Standing Committee in its 53rd report and the details thereof; and
- (c) status of committee appointed under the Chairmanship of K. G. Balakrishnan with regards to examining whether SC status should be accorded to Dalit who converted to other religions other than Buddhism and Sikhism?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Hence prevention, detection, registration, investigation and prosecution of offences, including matters related to violence against minority communities, are primarily the concerns of the State Governments/Union Territory (UT) Administrations. The State Governments are competent to deal with offences under the extant provisions of laws and action is taken as per the existing laws by the law enforcing agencies, whenever instances of violence come to notice. As such, specific data regarding violence against minorities is not maintained centrally. Further, the National Commission for Minorities has been set up by Government, which looks into specific complaints regarding deprivation of rights and safeguards of the minorities and take up such matters with the appropriate authorities. Accordingly, such petitions regarding violence against minority communities are forwarded to the concerned authorities of State Governments for taking necessary action. The list of such petitions and action taken thereon is at **Annexure-I**.

Moreover, Government of India monitors the internal security and law and order situation in the country and assists the State Governments in case of major law and order problems by deploying CAPFs at the request of the State Governments. Additionally, Government of India issues appropriate advisories from time to time to maintain peace, public tranquillity and harmony.

(b): The Standing Committee in its 53rd Report had recommended for giving constitutional status to NCM. The NCM was set up as a statutory body through NCM Act, 1992 and is sufficiently empowered to carry out its mandate. Therefore, there is no such proposal to make it a constitutional body.

(c). The matter regarding Scheduled Caste status to Dalits converted to religions other than Hinduism, Buddhism and Sikhism is sub-judice before the Hon'ble Supreme Court of India vide WP(C) 180 of 2004. Further, in this connection, the Government of India has set up a separate Inquiry Commission under the Department of Social Justice and Empowerment, to examine the issues relating to the Dalits converted into religions other than Hinduism, Buddhism and Sikhism. The tenure of the Commission for finalising its report and recommendations has been extended upto 10.10.2025.

Annexure-I

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 1245 FOR ANSWER ON 10.03.2025 REGARDING 'VIOLENCE AGAINST MINORITIES' ASKED BY SHRI P. WILSON

"Year-wise and State-wise Breakdown of Petitions Received by the National Commission for Minorities (NCM) on Violence against Minorities Since 2014-15"

State	Year										
	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
Andaman & Nicobar islands	0	0	0	0	0	0	0	0	0	0	0
Andhra Pradesh	0	0	1	0	1	1	0	0	1	0	0
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0
Assam	2	0	0	0	1	1	0	0	0	0	0
Bihar	0	0	2	2	5	1	2	2	1	0	0
Chandigarh	0	0	0	0	0	0	0	0	0	0	0
Chhattisgarh	1	1	0	0	1	1	0	0	1	0	1
Daman & Diu and Dadar Nagar & Haveli	0	0	0	0	0	0	0	0	0	0	0
Delhi	5	8	5	7	12	8	1	16	4	5	9
Goa	0	0	0	0	0	0	0	0	0	0	0
Gujarat	1	0	0	0	0	2	0	1	0	1	0
Haryana	1	4	4	1	12	3	1	2	2	2	1
Himachal Pradesh	0	2	0	0	1	1	0	0	0	1	0
Jammu & Kashmir	0	0	0	0	0	0	0	0	1	0	0

Jharkhand	0	1	3	2	0	3	1	1	0	0	0
Karnataka	1	1	0	0	0	2	0	3	3	0	0
Kerala	0	0	2	4	5	2	1	1	1	2	2
Ladakh	0	0	0	0	0	0	0	0	0	0	0
Lakshwdeerp	0	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	2	7	3	5	4	3	1	4	2	2	0
Maharashtra	2	0	1	1	0	1	1	1	0	5	4
Manipur	0	0	0	0	0	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0	0	0	0	0	0
Odisha	0	0	1	0	1	1	0	0	0	1	2
Puducherry	0	0	0	0	1	1	0	0	0	0	0
Punjab	2	1	0	1	1	0	0	0	0	4	3
Rajasthan	1	1	1	5	6	1	0	1	1	1	1
Sikkim	0	0	0	0	0	0	0	0	0	0	0
Tamil Nadu	2	1	1	1	1	0	0	0	0	0	1
Telangana	0	1	1	0	0	0	0	1	0	1	1
Tripura	0	0	0	0	0	0	0	1	0	0	0
Uttar Pradesh	13	37	24	27	51	54	16	13	9	4	3
Uttrakhand	0	1	1	1	4	0	0	1	0	1	1
West Bengal	1	0	1	1	2	0	0	3	4	0	0
Total	34	66	51	58	109	86	24	51	30	30	29
